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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

IA 226/2017 In C.P. No. 65/241-242/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**



**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.08.2017**

Name of the Company: Sterling Greenwoods Ltd.

V/s.

Kusum B Kumar & Ors.

Section of the Companies Act: Section 241-242 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NAVIN PAHWA	ADVOCATE	FOR PETITIONER	
2.	R.S. Sanjanwala	Sr. Adv.	Respondent	
3.	Ankit Shah	Adv.	Respondent	

ORDER

Learned Senior Advocate Mr. Rashesh Sanjanwala with Learned Advocate Mr. Ankit Shah present for Original Petitioners. Learned Advocate Mr. Navin Pahwa present for Original Respondents.

Heard both sides in IA 226/2017.

IA 226/2017 is allowed permitting original Respondents to file Additional Affidavit, if any, within two weeks after serving copy in advance to the Petitioner and original petitioner shall file reply, if any, on the Additional Affidavit within one week thereafter serving copy in advance to other sides.

List the matter on 15.09.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 9th day of August, 2017.